

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

T.C.P. No.08/(MAH)/2016  
CA No.


CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: Juhi K. Pathania  
V/s.  
M/s. Spectronics Instruments (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Amol V. Sakpal	Advocate	

**ORDER**

**C.P. No. 08/58/NCLT/MB/MAH/2016**

1. The Learned Representative Mr. Amol Sakpal is present for Petitioner.
2. On the last occasion he was directed to serve a Notice of Hearing to the Respondent Company and side by side the Registry was directed to issue Notice of hearing. The Notice issued by the Registry is placed on record intimating the date of hearing as 06.04.2017.
3. The Petitioner's Counsel has also placed on record the Affidavit of Issuance of the Notices, however, according to him there is no Proof of Service of the Notice.
4. On perusal of the Petition, the Petitioner is now directed to issue another notice through Newspaper Publication in English as well as any vernacular language of that area.
5. The Petitioner is further directed to place on record that how the Petitioner is claiming to be a bonafide owner of the claimed shares by placing on record the corroborative evidences ?
6. The Matter is now listed for hearing after the Summer Vacation is over on 12.06.2017.

Dated: **06.04.2017**

sd/  
**M.K. Shrawat**  
**Member (Judicial)**